RAJASTHAN HIGH COURT, JODHPUS **CIRCULAR**

No.28 2.1./2016

Date : 281116

Sub.: Standing Calendar for disposal of disciplinary proceedings and complaints against officials of Subordinate Courts.

In modification of earlier Circular No. 08/P.I./2015 dt. 22.08.2015, ail the District & Sessions Judges are enjoined upon that representations/ disciplinary proceedings of the officials of the Subordinate Courts should be decided within reasonable time and at the most within time limit prescribed

as under :-

S.N.	Matter	Time limit for disposal
1	Representations of Staff Members of Subordinate Courts	Three months.
	Departmental Enquiry under rule 17	CCA
1	Issuance of statement of allegations / chargersheet	Within 2 months of final decision on preliminary report or the order of appointment of (riquiry Officer as the case may be.
2	Submission of reply / statement of defence.	Within 2 months of appointment of Inquiry Officer.
7.	Final order in departmental proceeding under Rule 17 RCS (CCA) Rules, 1958 after personal hearing.	
	Departmental Enquiry under rule 16	CCA
1	Issuance of statement of allegations & charges.	Within one month of final decision on preliminary report or the order of appointment of Inquiry Officer, as the case may be.
2	Submission of reply / statement of defence.	Within one much of appointment of Inquiry Officer.
3	Final order in departmental proceeding under Role 16 RCS (CCA) Rives, 1958 after personal hearing or appointment of Enquiry Officer.	
4	Completion of departmental evidence.	Within 2 months after personal hearing or appointment of Encuiry Officer.
5	Completion of defence evideres.	Within 2 months after completion of defence evidence.
6	Final hearing and submission of Faculty Report.	Within 45 days of defence evidence.
7	Decision on Inquiry Peport by the Disciplinary Auhority.	Within 45 days of receipt of the Inquiry Report.
8	Final order in the departmental inquiry after personal hearing.	Within 45 days of decision on Inquiry Report.

No. G/I/A-4(i)(a)50/15/-6482

REGISTRAS (AGMN.) 1219 28/11/16

Copy forwarded to Ail District & Sessions Judge(s)

REGISTRAR (ADMN.)